

restriction on sharing of identity information on the Authority as well as requesting entity, and responsibilities have also been cast upon the Agency or entity other than the requesting entity with respect to Aadhaar numbers. Restriction is also there on sharing/circulating/publishing of Aadhaar numbers.

(d) and (e) UIDAI uses “assisted mode” for performing biometric authentication. This means that the process of authentication occurs in the presence of/or supervision of AUA/KUA in the liveness mode. Further, the AUAs/KUAs are obligated by the terms of their contract, Aadhaar Act and its Regulations, circulars, guidelines, directions etc. to perform such authentication as per the UIDAI approved processes. Any violation will render them liable for action under the law of the land. Moreover, AUAs/KUAs are at liberty to use their own additional factors of authentication such as physical verification, additional passwords, their own OTPs etc to enhance their security.

#### **Steps to check misuse of Aadhaar Information**

†101. SHRI NARESH AGRAWAL: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Aadhaar information is being misused after hacking. If so, the reason therefor; and

(b) the steps taken by Government to check hacking of Aadhaar information for ensuring privacy of citizens?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K.J. ALPHONS): (a) It is submitted that no incidents of data breach and hacking have been reported so far in respect of Aadhaar Data with Unique Identification Authority of India (UIDAI).

(b) Government is fully alive to the need to maintain highest level of data security, privacy and is deploying the necessary technology and infrastructure. The architecture of Aadhaar ecosystem has been designed to ensure non-duplication, data integrity and other related management aspects of security and privacy in Aadhaar database. Security is an integral part of the system from the initial design to the final stage. Security of Aadhaar data is monitored at all the times *i.e.* at rest, in transit and in storage. UIDAI has also been certified as per international standard, namely ISO 27001: 2013 by STQC in respect of Information Security Management System which has added another layer of IT security assurance. UIDAI-Central Identities Data Repository (CIDR) has been declared as a Protected System in pursuance of

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† Original notice of the question was received in Hindi.

sub-section (1) of Section 70 of the Information Technology Act 2000 by National Critical Information Infrastructure Protection Centre.

Additionally, various policies and procedures have been defined clearly which are reviewed and updated continually, thereby appropriately controlling and monitoring any movement of people, material and data in and out of UIDAI premises, particularly the data centres. Physical security of UIDAI Data Centres is being managed by armed CISF personnel. Further, strengthening of security of data is an ongoing process, and all possible steps are being taken in this regard. Chapter VI (Protection of Information) of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016 ("The Aadhaar Act") and the Aadhaar (Data Security) Regulations, 2016 framed thereunder have been specifically drafted keeping in account the various security requirements in respect of data collected by UIDAI.

#### **Setting up of Mega Food Parks and Integrated Cold Chain Units**

102. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details regarding number of Mega Food Parks being set up under the National Mission on Food Processing; (NMFP);

(b) whether Government proposes to set up any Mega Food Park in Rajasthan, if so, the details thereof and if not, the reasons therefor;

(c) whether Government proposes to set up Integrated Cold Chain Units; and

(d) if so, the details thereof along with the amount earmarked for this purpose in the current fiscal year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) Government has sanctioned 42 Mega Food Parks (MFPs) to be set up in the country under Mega Food Park Scheme. Out of these, 36 projects have been accorded Final Approval and another 2 projects have been accorded In-Principle Approval. 9 Mega Food Parks have become functional. The project-wise details are given in the Statement (*See below*).

(b) Ministry has approved one Mega Food Parks at Rupangarh village, Ajmer District, Rajasthan on 19.02.2014, which is being implemented by M/s Greentech Mega Food Park Private Limited with a total project cost of ₹ 113.57 crore. Ministry has released grant-in-aid of ₹ 29.29 crore so far out of approved grant of ₹ 50.00 crore.